GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4422

TO BE ANSWERED ON THE 23RD MARCH, 2021/ CHAITRA 2, 1943 (SAKA)

GRANT OF CITIZENSHIP UNDER CAA

4422. SHRI V.K.SREEKANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the process of granting Indian citizenship to refugees under the Citizenship Amendment Act (CAA) will begin once the process of COVID-19 vaccination ends;
- (b) if so, the details thereof;
- (c) whether the implementation of the law, CAA had to be kept in abeyance after the country was hit by the COVID-19 pandemic in 2020; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): The Citizenship (Amendment) Act, 2019 (CAA) has been notified on 12.12.2019 and has come into force w.e.f. 10.01.2020. The foreigners covered under this Amendment Act may submit applications for grant of Indian citizenship after appropriate rules are notified by the Central Government. The Committees on Subordinate Legislation, Lok Sabha and Rajya Sabha have granted time upto 09.04.2021 and 09.07.2021 respectively to frame these rules.
